Facilities to Industries in Anand Parbat Area, Delhi.

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1282. SHRI MANMOHAN MATHUR: SHRI DHULESHWAR MEENA;

Will the Minister of URBAN DEVE-LOPMENT be pleased to refer to reply to Unstarred Question No. 251 given in the Rajya Sabha on 4th May, 1990 and state:

- (a) whether it is a fact that plots of various sizes have been allotted by the Ramjas Foundation, Darya Ganj, Delhi to the said Industries Owners on lease basis;
- (b) if so, the details thereof alongwith the road numbers where these plots were allotted; facilities provided by the said Foundation and what more municipal facilities such as roads, electricity, water and sewer are likely to be provided by Government to the Plot holders; and the specific date of last allotment of plots by the Ramjas Foundation; and
- (c) the details of action being contemplated in the matter?

THE MINISTER OF URBAN DEVE-LOPMENT (SHRI DAULAT RAM SA-RAN): (a) to (c) The information is being collected and will be laid on the Table of the Sabha. Litigations under urban land ceiling Act

1283. SHRI CHIMANBHAI MEHTA:

Will the Minister of URBAN DEVE-LOPMENT be pleased to state:

SHRI SOM PAL:

- (a) whether Government have processed afresh the problems arising from the implementation of Urban Land Ceiling Act; if so, what are the major issues;
- (b) what is the quantum of land availed under this Act in various parts of India, what is the percentage of this land as compared to envisaged land availability under the Act; and
- (c) the approximate number of litigations under Urban Land Ceiling Act and the final disposal of the same by courts?

THE MINISTER OF URBAN DEVE-

LOPMENT (SHRI DAULAT RAM SA-RAN): (a) Amendments suggested by some State Governments, Expert Groups and others and examined by the Government from time to time, related to substantive issues such as rates of compensation, extent of urban agglomerations, agricultural land within urbanisable limits etc. as well as procedural aspects.

- (b) The information is given in the Statement.
- (c) The implementation of the Act is the responsibility of the State Governments and as such this type of information is not compiled by the Central Government.

Statement

S.No.	Name of the State Government/Union Territory						ı	Quantum of land declared surplus under the Act	Quantum of land actually taken over under the Act.	Percentage (Approx.)
1									(In Hectares)	
	2							3	. 4	5
 1	Andhra	Prade	sh	•			•	12,364.37	1,777.77	14%
2	Assam							73.43	7.63	10%
3	Bihar				•			235.45	19.16	8%